

HIGH COURT AT CALCUTTA

LIST OF HOLIDAYS DURING 2020

New Year's Day	January 1 st	Wednesday
Netaji's Birthday	January 23 rd	Thursday
Saraswati Puja	January 29 th	Wednesday
Second Day of Saraswati Puja	January 30 th	Thursday
Doljatra	March 9 th	Monday
Holi	March 10 th	Tuesday
Good Friday	April 10 th	Friday
Chaitra Sankranti	April 13 th	Monday
Bengali New Year's Day / Birthday of Dr. B. R. Ambedkar	April 14 th	Tuesday
Rabindranath Tagore's Birthday	May 8 th	Friday
Summer Vacation (including Id-ul-Fitre)	May 25 th To June 6 th	Monday To Saturday
Id-uz-Zoha (Bakrid)	To be notified later on	To be notified later on
Janmastami	August 11 th	Tuesday
Independence Day	August 15 th	Saturday
Muharram	To be notified later on	To be notified later on
Mahalaya	September 17 th	Thursday
Gandhiji's Birthday	October 2 nd	Friday
Annual Vacation (including Durga Puja, Lakshmi Puja, Fateha-Duaz-Daham, Kali Puja, Pratipada & Bhatridwitiya)	October 22 nd To November 16 th	Thursday To Monday
Jagaddhatri Puja	November 23 rd	Monday
Guru Nanak's Birthday and Parswanath's Rathajatra	November 30 th	Monday
Christmas Vacation	December 25 th to 31 st	Friday To Thursday

Note I : Public Holiday on account of Easter Saturday (April 11th) falls on Second Saturday.

Note II : Public Holidays on account of Republic Day (January 26th) falls on Sunday.

Note III : Independence Day (August 15th) fall on 3rd Saturday happen to working Saturday for the Registry of the High Court.

Note IV : In accordance with the Full Court Resolution dated 6.8.1992 second and fourth Saturdays of the respective Calendar month have been declared as Court Holidays.

Note V : Holiday on account of Muslim Festivals viz. Id-uz-Zoha (Bakrid) and Muharram will be declared later on, depending on visibility of the moon.

Note VI : In accordance with the Full Court resolution dated 01.12.2015 in the event the High Court declares an unscheduled Holiday, The Hon'ble The Chief Justice may exercise discretion to declare any "Non-working Day" as "Working Day" upon 07 (seven) days' notice, on consultation with Bar.